

Jammu And Kashmir Appropriation Act, 2020

No. 8 Of 2020

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1. Short title.

2. Issue of Rs. 208,70,40,000 from and out of the Consolidated Fund of State of Jammu and Kashmir for financial year 2019-20.

3. Appropriation.

THE SCHEDULE

An Act to authorise payment and appropriation of certain sums from and out of the Consolidated Fund of the State of Jammu and Kashmir for the services of the financial year 2019-20.

And Kashmir Appropriation Act, 2020

No. 8 Of 2020

[25th March, 2020.]

BE it enacted by Parliament in the Seventy-first Year of the Republic of India, as follows:—

1. Short title.

This Act may be called the Jammu and Kashmir Appropriation Act, 2020.

2. Issue of Rs. 208,70,40,000 from and out of the Consolidated Fund of State of Jammu and Kashmir for financial year 2019-20.

From and out of the Consolidated Fund of the State of Jammu and Kashmir, there may be paid and applied sums not exceeding those specified in column 3 of the Schedule amounting in the aggregate to the sum of two hundred eight crores, seventy lakhs and forty thousand rupees towards defraying the several charges which will come in course of payment during the financial year 2019-20 for a period of seven months with effect from the 1st day of April, 2019 to the 30th day of October, 2019 in respect of the services specified in column 2 of the Schedule.

3. Appropriation.

The sums authorised to be paid and applied from and out of the Consolidated Fund of the State of Jammu and Kashmir by this Act shall be appropriated for the services and purposes expressed in the Schedule in relation to the said year.

THE SCHEDULE

(See sections 2 and 3)

1 No. of Vote	2 Services and purposes	3 Sums not exceeding		
		Voted by Parliament	Charged on the Consolidated Fund	Total
10	Law Department	Rs.	Rs.	Rs.

NO	DESCRIPTION	AMOUNT	AMOUNT	AMOUNT
	208,70,40,000	208,70,40,000
	TOTAL	208,70,40,000	208,70,40,000